IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

ITEM No. 5 (IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank Petitioner/Applicant

Vs.

Bhushan Power and Steel limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 14.05.2025

CORAM:

JUSTICE RAMALINGAM SUDHAKAR HON'BLE PRESIDENT

SHRI RAVINDRA CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sangam Panghal, Mr. Abhishek Seth, Advs. in IA-

6127/2022, IA-4640/2023, IA-2859/2024, IA-

1436/2024

Mr. Soayib Qureshi, Mr. Devansh Jain, Mr. Nikhil

Sebri, Advs. in RA-79/2024

Mr. Ashish Goel for Applicant in IA 3020 of 2020

For the Respondent : Mr. J. Sivanandaraaj, Sr. Adv., Mr. Bishwajit Dubey,

Mr. Kautubh Rai, Ms. Aishwarya Singh, Mr. Spandan

Biswal, Advs. for BPSL

Mr. Sanjay Bajaj, Mr. Rajat Prakash, Advs. for R-9 Mr. Karan Luthra, Adv. for the R-2 in RA-93/2024 Mr. Sumeet Batra, Dr. Roopanshi Batra, Mr. Rishabh

Jain, Advs. in IA-2859/2024, IA-6127/2022

Mr. Seshagiri Vadlamani, Ms. Poorvi Avtar, Advs. for

the R-7 (BoI) in IA-2859/2024

Mr. Jaskaran Singh Bhatia, Adv. for the R-10 in IA-

2859/2024

For the Erstwhile RP : Mr. Sunil Fernandes, Sr. Advs., Mr. Vaijayant Paliwal,

Ms. Kirti Gupta, Advs.

For the SBI : Mr. Ankur Mittal, Ms. Sabhya Jain, Advs. in Ivn.P-

36/2024, IA-4839/2024, IA-4964/2024, CA-

254(PB)/2019

Mr. Sanjay Kapur, Mr. Devesh Dubey, Advs. in IA-

1436/2024

Mr. Dhruv Dewan and Ms. Sanjukta Roy, Advs. for R2

in RA-93/2024

For the RBI : Mr. Gajinder Kumar, Ms. Kiran Jai, Mr. Chandra

Shekhar, Ms. Kajal Bhati & Ms. Somya, Advs. in I.A.

6127/2022

ORDER

IA-6127/2022, IA-4640/2023, IA-1436/2024, IA-2859/2024, RA-93/2024, IA-3020/2020, RA-79/2024, Ivn.P-36/2024, IA-2547/2024, IA-4839/2024, IA-4964/2024, CA-254(PB)/2019 Old No. CA-284(PB)/2019

These applications will have to be considered on merits later. In view of the recent order dated 02.05.2025, passed by the Hon'ble Supreme Court in the matter of "Kalyani Transco v. M/s. Bhushan Power and Steel Ltd. & Ors., Civil Appeal No. 1808 of 2020" and other connected cases, whereby the plan has been set aside, Ld. Counsels for the parties sought some time to get instructions in the matter after taking a full review of the decision passed by the Hon'ble Supreme Court.

It is noticed that on 07.05.2025, CA-330/2018 & CA-538/2018 are coming up for hearing on 07.07.2025. However, there was a request to list these two IAs along with other pending applications on 30.5.2025.

At request and with consent of the parties, list the matter along with CA-330/2018 & CA-538/2018 and the connected matter **on 30.05.2025**.

Sd/-(RAMALINGAM SUDHAKAR) PRESIDENT

Sd/-(RAVINDRA CHATURVEDI) MEMBER (TECHNICAL)

14.05.2025 Vinod Arora